

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 5 – IA/640(AHM)2024  
In  
IA(Plan)2(AHM)2024  
In  
CP(IB) 249 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Westin Resins & Polymers Pvt Ltd  
V/s  
Balaji Fiber Reinforce Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ashish Shah, Liquidator  
For the Respondent :

**ORDER**

**IA/640(AHM)2024**

This is an application filed by the applicant to place on record preliminary report, asset memorandum, minutes of SCC meetings and first progress report under Section 60 (5) of the Insolvency and Bankruptcy Code r/w. Regulation 5, 13, 15 and 34 of the IBBI (Liquidation Process) Regulations, 2016. The same is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly, **IA/640(AHM)2024** stands disposed off.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**